# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2473 ANSWERED ON FRIDAY, THE 11<sup>TH</sup> MARCH, 2016 [PHALGUNA 21, 1937 (SAKA)]

### SALARY DIFFERENCES

#### QUESTION

2473. SHRI SUSHIL KUMAR SINGH:

## Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) whether it has come to the notice of the Government that there is huge difference in the salaries of Indian and foreign employees for same level of posts in MNCs working in India;

- (b) if so, the reaction of the Government thereto; and
- (c) the corrective measures taken by the Government in this regard?

#### ANSWER

THE MINISTER OF CORPORATE AFFAIRS	(SHRI ARUN JAITLEY)		
कारपोरेट कार्य मंत्री		(श्री	अरुण

जेटली)

(a) to (c): The remuneration payable by a company at the Board level is governed by section 197 of the Companies Act, 2013 (the Act) read with Rules framed thereunder which do not discriminate between managerial personnel, whether Indian or foreign. As far as below Board level employees of companies are concerned, whether Indian or foreign, their salaries are not regulated under the Act.

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